

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 234

Appeal No.-112/59/ND/2019

IN THE MATTER OF:
Brescon Realty Pvt. Ltd.

... **Applicant/Petitioner**

Versus

M/s. Eicher Motors Ltd. & Others

... **Respondent**

Under Section: 59 Co. Act

Order delivered on 19.07.2024

CORAM:
SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the Respondent : Adv. Rajesh Ranjan, Adv. Anoop Dawar for R-1,
Adv. Amit Gupta, Adv. Kapila Mahendroo for R-10

For the SEBI : Adv. Anju Jain Adv. Hitesh Sachar

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

As the batch of applications involving resolution of insolvency of Real Estate companies, involving Home Buyers could be listed before this Bench for priority hearing and in hearing the prolix arguments advanced by the Ld. Counsels for the parties, the entire period of Court hours could be consumed, the captioned matter could not be taken up for hearing. It is already 4.35 pm. In the wake, the hearing in the captioned matter is deferred to 07.10.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)